

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:2734

ANSWERED ON:19.03.2007

SALE OF SPURIOUS SEEDS

Ponnuswamy Shri E.

**Will the Minister of AGRICULTURE be pleased to state:**

(a) the details of companies booked for selling spurious and poor quality seeds in the country during each of the last three years, company-wise;

(b) the action taken by the Government against these companies; and

(c) the steps taken by the Government to stop the sale of spurious seeds?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) & (b): Enforcement powers, including prosecution, under the Seeds Act 1966, Seeds Rule, 1968 and Seeds (Control) Order 1983 vest with the State Governments. Cases under various provisions of these legal instruments have been registered against the following companies year-wise in last three years:

Year	Nos. of cases booked selling spurious seeds	Name of the Company
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2002-03	4	M/s. Syngenta India Ltd., Advanta India Limited, Monsanto India Ltd., Nunhems Seeds.
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2003-04	2	Monsanto India Ltd., Syngenta India Ltd.,
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2004-05	7	Syngenta India Ltd. (3 cases) Pioneer Seeds India Limited PHI Seeds Indo American Hybrid Seed, Semini Vegetables
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(c): Adequate provisions are available under Seeds Act, 1966, Seeds Rule, 1968 and Seeds (Control) Order, 1983 to curb the sale of seeds which do not conform to prescribed standards. Further, the Inspectors notified under relevant provisions of these legal instruments have adequate powers to draw the samples, seize the stock and issue 'Stop Sale' order in case the commodities under reference contravene provisions of law. Based on the complaints received by the State Governments and also during the enforcement of legal instruments by the notified inspectors, cases are filed in the courts of law against the persons, who are found violating the Act and Rules.